

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2015
I.A. No. 27/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2018

NAME OF THE PARTIES: Shri Lakhamchand Gidwani
V/s.
M/s. Rohan Packaging Product Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 Dr S. K. Jai Pres for
Rohan Company 

CORRIGENDUM ORDER

1. A mention has been made before this Bench through a Praecipe dated 27th December, 2017 seeking rectification in the title of the order dated 14.08.2017 wherein inadvertently number of Interim Application is mentioned as "MA 109/2017" in place of "IA 27/2017".
2. Allowed. Henceforth, in the said order number of Interim Application is to be read as "IA 27/2017" in place of "MA 109/2017".
3. Rest of the order shall be unaltered
4. Ordered accordingly.

Sd/-

BHASKARA PANTULA MOHAN
MEMBER (JUDICIAL)

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL)

Dated : 01.01.2018